IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH AT HYDERABAD

C.A No. 124/252/HDB/2017 Under Section 252 (3) of the Companies of the Act, 2013

In the matter of:

Komoli Craft Venutre Private Limited, Plot No. 37, Durganagar Colony, Punjagutta, Hyderabad-500082, Telangana

CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL

.... Applicant

Versus

Registrar of Companies, Andhra Pradesh and Telangana, 2nd Floor, Corporate Bhavan, Near Central Water Board, GSI Post, Bandlaguda, Nagole, Hyderabad-500068, Telangana

...Respondent

Date of Order: 23.10.2017

CORAM:

Hon'ble Shri. Rajeswara Rao Vittanala, Member (Judicial) Hon'ble Shri. Ravikumar Duraisamy, Member (Technical)

Parties/Counsels Present:

For the Petitioner:

Shri Ashish Kumar Gaggar

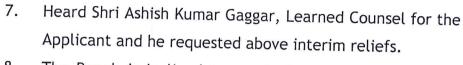
Advocate

Per: Ravikumar Duraisamy, Member (Technical)

ORDER

- The Company Application bearing No. 124/252/HDB/2017 is filed by M/s. Komoli Craft Ventures Private Limited U/s 252(3) of the Companies Act, 2013, praying for restoration of the name of the applicant in the Register of the Registrar of Companies, Andhra Pradesh and Telangana, (RoC) which is struck off by RoC on 21.07.2017.
- 2. It is also stated that the Applicant Company has a revenue from operation for financial year ended 31.03.2016 of Rs. 38,41,951/- and for the financial year ended 31.03.2015 of Rs. 17,18,360.
- 3. The Applicant further states that they filed IT return up to 31.03.2016 and copy of the same was also submitted along with the Application.
- 4. The Applicant Company was incorporated as a Private Limited Company under the Companies Act, 1956 on 13.01.2012. Its Authorized Share capital is Rs.1,00,000/-divided into 10,000 equity shares of Rs.10/- each.
- 5. In the application it is also stated that the Directors have assigned the responsibility of completing the filings of the Annual returns and Financial Statement for the year ending 2014, 2015 & 2016 to the Accounts Officer, but he failed to file the same.
- 6. The Learned Counsel for the Applicant vide memo dated 20.10.2017 sought interim reliefs as follows:-
 - (a) To grant Interim Reliefs for allowing the pending annual filings.
 - (b) To instruct the concerned authorities for allowing the filings along with additional fees.





- 8. The Bench is inclined to grant aforesaid Interim Reliefs sought by the Applicant and they are directed to pay the necessary fees including compounding fee, if any, and to confirm filing of annual returns for the financial years as mentioned in the notice issued by the RoC, to the Registry and directed to submit proof of filing of Annual returns and compounding fee to RoC. We also direct RoC to submit his report within two weeks.
- 9. Post the case on 14.11.2017.



SUI-RAVIKUMAR DURAISAMY

MEMBER (TECHNICAL)

Sd/-RAJESWARA RAO VITTANALA MEMBER (JUDICIAL)

Dy. Regr./Asst. Regr/Court Officer/ National Company Law Tribunal, Hyderabad Bench

प्रमणित प्रति
CERTIFIED TRUE COPY

केस संख्या
CASE NUMBER ANONDY

निर्णय का तारीख

DATE OF JUDGEMENT 23.10.2017

प्रति तैयार किया गया तारीख

COPY MADE READY ON 7.11.2017

